

the hon. Member thinks he can call it a corridor, it is not a tunnel. Certainly, it is overground. I do not know how it can be called a corridor, except that it is used as such. It is not used regularly. It is a very unusual occurrence that has taken place. Therefore, this has been referred to.

**Mr. Speaker:** Papers to be laid on the Table.

**Shri Hem Barua:** What about my question?

**Mr. Speaker:** I have allowed him that question.

**Shri Hem Barua:** He has not replied to that.

**Mr. Speaker:** He has.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER COAL MINES (CONSERVATION AND SAFETY) ACT

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—

- (i) G.S.R. No. 492 dated the 21st April, 1962.
- (ii) G.S.R. No. 493 dated the 21st April, 1962.

[Placed in Library. See No. LT-50/62].

##### ANNUAL REPORTS OF INDIAN COUNCIL FOR CULTURAL RELATIONS

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a copy each of the Annual Reports of the Indian Council for Cultural Rela-

tions for the years 1959-60, 1960-61 and 1961-62. [Placed in Library. See No. LT-51/62].

##### RULES UNDER DELHI MUNICIPAL CORPORATION ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following Rules under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—

(i) Notification No. F. 34/7/62-Delhi-II published in Delhi Gazette dated the 3rd April, 1962 containing the Delhi Terminal Tax (Amendment) Rules, 1962. [Placed in Library. See No. LT-52/62].

(ii) Notification No. 19/108/61-Delhi-II published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Municipal Corporation (Election of Councillor Amendment Rules, 1962.) [Placed in Library. See No. LT-53/62].

##### RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT AND NOTIFICATIONS UNDER SEA CUSTOMS ACT

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table:—

(i) a copy of the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 436 dated the 7th April, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-54/62].

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 438 dated the 7th April, 1962.

[Shri B. R. Bhagat]

- (b) G.S.R. No. 439 dated the 7th April, 1962.
- (c) G.S.R. No. 440 dated the April, 1962.
- (d) G. S. R. No. 441 dated the April, 1962.

[Placed in Library. See No. LT-55/62].

#### RULES UNDER EXPENDITURE TAX ACT

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table a copy of the Expenditure-tax (Amendment) Rules, 1962, published in Notification No. G.S.R. 444 dated the 29th March 1962, under sub-section (3) of section 41 of the Expenditure Tax Act, 1957. [Placed in Library, See No. LT-56/62].

12.19 hrs.

#### CORRECTION OF ANSWER TO STARRED QUESTION NO. 205

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** The correct position with regard to the supplementary question by Shri Baj Raj Madhok on Starred Question No. 205 (regarding expansion of Magistracy and police in Delhi) as further clarified by the ex-Speaker is that any State Civil Service Officer, not necessarily a law graduate, can hold the post of a Stipendiary Magistrate.

12.19½ hrs.

#### STATEMENT RE: BOKARO STEEL PLANT

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):** In reply to a question asked by some Hon'ble Members in the Lok Sabha on the 26th April, 1962, I had stated that discussions were going on with the American Agency for International

**Development regarding financial assistance for Bokaro and that I expected to be in a position to make a further statement on the subject shortly. I am aware of the urgency of settling this question of financial aid and connected matters regarding Bokaro so that further work on this plant may commence as soon as possible. I am also aware of the public attention paid to the subject. Our discussions with the American Agency for International Development have been somewhat prolonged, but an understanding with reference to the next step to be taken has now been reached. They will arrange for an American team of experts to come to India to undertake a techno-economic survey of the projected Bokaro plant. This procedure is by no means unusual, since in large projects the loan giving authority usually satisfies itself on the techno-economic aspects of a project before committing itself to aid. The American team is expected to examine the position regarding availability of the raw materials and transport and other facilities. The actual decision on the aid will, however, be taken only after the Report of the team is available and satisfactory agreement has been reached on other important aspects of the project. The cost of the survey is for the present being met by the U.S. Agency for International Development and the survey will be directed by the United States Steel Corporation who are the largest producers of steel in the world.**

In view of the interest shown on certain allied aspects of the projected Bokaro Steel Plant, I may mention that, as at present, the United States Steel firms have not raised the question of equity participation in the project. I should also mention that it is the Government's intention to associate fully Indian resources and skills in design and engineering of steel plants with the further stages of the project.

**Shrimati Renu Chakravarty (Barrackpore):** May I ask one question?